

(2012) 10 MAD CK 0048

In the Madras High Court

Case No : Writ Petition No. 26961 of 2012 and M.P. No. 1 of 2012

M/s. Genlite Engineering Private Limited, Plot No. F-63,
Sipcot Industrial Park Irungattukottai Sriperumbudur
Kancheepuram District

APPELLANT

Vs

Commercial Tax Officer, (Enforcement) Roving Squad,
Vellore, Vellore District

RESPONDENT

Date of Decision : 04-10-2012

Acts Referred:

Citation : (2012) 10 MAD CK 0048

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : C. Baktha Siromoni, for the Appellant; J. Adithya Reddy Government Advocate (T), for the Respondent

Judgement

Honourable Mr. Justice M. Jaichandren

1. Heard the learned counsel appearing for the petitioner and the learned Government Advocate for taxes, appearing on behalf of the respondent.

By consent of both the parties, the writ petition is taken up for final disposal.

2. In view of the similar orders passed by this Court, in a number of writ petitions, including the order, dated 21.12.2010, made in W.P. No.

29050 of 2010, the following order is passed:

i) The petitioner shall pay the amount of tax demanded by the authority concerned, who had passed the detention order.

ii) On payment of such tax amount, the goods detained shall be released and the same shall be subject to the final adjudication order, which may

be passed by the authority concerned.

iii) It is made clear that, while making recovery of the tax amount due, the

amount of tax already paid shall be deducted.

iv) The respondent shall complete the adjudication process, as expeditiously as possible.

The Writ Petition is disposed of accordingly. No costs. Consequently, connected Miscellaneous Petition is closed.